

**FORM A**  
**PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF BELLONA ESTATE DEVELOPERS  
LIMITED**

<b>RELEVANT</b>	
<b>PARTICULARS</b>	
1.	Name of corporate debtor Bellona Estate Developers Limited
2.	Date of incorporation of corporate debtor 10/01/2007
3.	Authority under which corporate debtor is incorporated / registered ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U70200MH2007PLC16689 9
5.	Address of the registered office and principal office (if any) of corporate debtor <b>Registered Office</b> - Patel Engineering Compound, Patel Estate Road Jogeshwari (West), Mumbai MH 400102 Maharashtra  <b>Business Site</b> - Neo Mall, New Town, Near Electronic City, Survey No.s 45,46,47,48, Maragondanahalli village Survey No.274, Hulimangala Village, JiganiHobli, Anekal Taluka, Bengaluru, Karnataka.
6.	Insolvency commencement date in respect of corporate debtor 19/05/2023
7.	Estimated date of closure of insolvency resolution process 15/11/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional <b>Mr. Prashant Jain</b> <b>Registration No.</b> <b>IBBI/IPA-001/IP-P01368/2018-2019/12131</b>

9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharine, Thane, Navi Mumbai- 400709 Email id: <a href="mailto:ipprashantjain@gmail.com">ipprashantjain@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SSARVI Resolution Services LLP Add: B-610, BSEL Techpark,, Sector 30 A, Opp. Vashi Railway Station, Navi Mumbai – 400703 Website: <a href="http://www.ssarvi.com/">www.ssarvi.com/</a>  Email: <a href="mailto:bellona.cirp@gmail.com">bellona.cirp@gmail.com</a>
11.	Last date for submission of claims	02/06/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	<a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>  NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **BELLONA ESTATE DEVELOPERS LIMITED** on 19/05/2023.

The creditors of **BELLONA ESTATE DEVELOPERS LIMITED** are hereby called upon to submit their claims with proof on or before 02/06/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

SD/-

**Mr. Prashant Jain**

Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131

Interim Resolution Professional

In the matter of Bellona Estate Developers Limited.

Date: 22/05/2023  
Place: Mumbai



**Kotak Mahindra Bank Limited**  
CIN - L65110MH1985PLC038137

Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051.  
Tel: +91-22-6166 0001, Fax: +91-22-6713 2403  
Website: www.kotak.com, Email: KotakBank.Secretarial@kotak.com

**Notice**  
**Transfer of Equity Shares of the Bank to Investor Education and Protection Fund Authority**

NOTICE is hereby given to the concerned shareholders of Kotak Mahindra Bank Limited ("Bank") pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 and Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("IEPF Rules"), as amended from time to time.

The IEPF Rules, inter alia, provide that all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more, shall be transferred by the company in the name of Investor Education and Protection Fund ("IEPF") Authority.

Adhering to the various requirements set out in the Rules, the Bank has communicated individually to the concerned shareholders whose equity shares are liable to be transferred to IEPF Authority in the financial year 2023-24, under the said IEPF Rules for taking appropriate action.

The Bank has also uploaded the details of such shareholders and the shares due for transfer to IEPF Authority on its website at <http://www.kotak.com/en/investor-relations/investor-information/investor-info.html>. Shareholders are requested to refer to the web-link <http://www.kotak.com/en/investor-relations/investor-information/investor-info.html> to verify the details of unpaid / uncashed dividends and the equity shares liable to be transferred to the IEPF Authority.

The shareholders are advised to claim such dividend(s) by July 31, 2023.

Shareholders may note that both the unclaimed dividend and the equity shares transferred to IEPF Authority, can be claimed back by them from the IEPF Authority, after following the procedure prescribed by the IEPF Rules.

The shareholders may further note that the details uploaded by the Bank on its website should be regarded and shall be deemed adequate notice in respect of issue of the new share certificate(s) by the Bank, for the purpose of transfer of shares held in physical form to the IEPF Authority, pursuant to the IEPF Rules.

In case, a shareholder does not claim the uncashed dividend(s) by July 31, 2023, the Bank shall, with a view to complying with the requirements set out in the IEPF Rules, initiate necessary action for transfer of equity shares (whether held in physical or demat form) to IEPF Authority as per the procedure prescribed in this regard.

In case the shareholders have any queries on the subject matter and the IEPF Rules, they may contact the Bank's Registrar and Transfer Agents at KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramuguda, Hyderabad - 500 032; Tel: +91-040-67162222, Fax: +91-040-23001153; Toll Free No.: 1800-345-4001; Email: [einward.ris@kfinetech.com](mailto:einward.ris@kfinetech.com) or the Secretarial Department, Kotak Mahindra Bank Limited, 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051; Tel: +91-22-6166615; Email: [investor.grievances@kotak.com](mailto:investor.grievances@kotak.com)

For **KOTAK MAHINDRA BANK LIMITED**  
Sd/-  
**Avan Doomasia**  
Company Secretary

Mumbai  
May 20, 2023

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BELLONA ESTATE DEVELOPERS LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Bellona Estate Developers Limited
2. Date of incorporation of corporate debtor	15/01/2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200MH0007PLC166899
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office - Patel Engineering Compound, Patel Estate Road Jogeshwari (West), Mumbai MH 400102 Maharashtra Business Site - Noo Mail, New Town, Near Electronic City, Survey No.45,46,47,48, Maragondanahalli village Survey No.274, Hulimangala Village, JiganiHobli, Anekal Taluka, Bengaluru, Karnataka.
6. Insolvency commencement date in respect of corporate debtor	19/05/2023
7. Estimated date of closure of insolvency resolution process	15/11/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prashant Jain Registration No. IBB/IPA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the interim resolution professional, as registered with the Board	Addr: A501, Shanti Heights, Plot No. 2,3,9&10, Sector 11, Koperkarine, Thane, Navi Mumbai- 400709 Email id: <a href="mailto:pprashingan@gmail.com">pprashingan@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	SSARA Resolution Services LLP Addr: B-610, BSEI, Techpark, Sector 30 A, Opp. Vashi Railway Station, Navi Mumbai - 400703 Website: <a href="http://www.ssarv.com/">www.ssarv.com/</a> ; Email: <a href="mailto:bellona.crp@gmail.com">bellona.crp@gmail.com</a>
11. Last date for submission of claims	02/06/2023
12. Classes of creditors, if any, under clause (b) of sub-section (9A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	<a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> NA

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 22/05/2023  
Place: Mumbai  
Sd/-  
Mr. Prashant Jain  
Registration No.: IBB/IPA-001/IP-P01368/2018-2019/12131  
Interim Resolution Professional  
In the matter of Bellona Estate Developers Limited.

**"IMPORTANT"**

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**भारतीय कंटेनर निगम लिमिटेड**  
**CONTAINER CORPORATION OF INDIA LTD.**  
(एनएलएनए अथवा एनएलए एंटरप्राइज) (A Navratna Undertaking of Govt. of India)

**NOTICE INVITING E- TENDER**

CONCOR invites E-Tender in Single Packet System of tendering for the following work:-

Tender No.	CONEP/Area-IZC/M/LR/AGRA/2023-24/E-77091
Name of Work	Civil Annual Maintenance Contract (AMC) at ICD/Malanpur & ICD/Agra
Estimated Cost	Rs. 55.02 Lakhs
Completion Period	24 Months from the 15th day after date of issue of Letter of Acceptance
Earnest Money Deposit	Rs. 1,10,030/- (through e-payment)
Cost of Tender Document	Nil
Tender Processing Fee (Non-refundable)	2751/- plus GST as applicable (through e-payment)
Date of sale of Tender (online)	22.05.2023 (11:00 hrs) to 11.06.2023 (upto 17:00 hrs)
Date & Time of submission of Tender	12.06.2023 (upto 17:00 hrs.)
Date & Time of Opening of Tender	13.06.2023 at 11:30 hrs.

For financial eligibility criteria, experience with respect to similar nature of work, etc. please refer to detailed tender notice available on website [www.concorindia.com](http://www.concorindia.com), but the complete tender document can be downloaded from website [www.tenderwizard.com/ICCI](http://www.tenderwizard.com/ICCI) only. Further, Compendium/Addendum to this tender, if any, will be published on website [www.concorindia.co.in](http://www.concorindia.co.in), [www.tenderwizard.com/ICCI](http://www.tenderwizard.com/ICCI) and Central Procurement Portal (CPP) only. Newspaper press advertisement shall not be closure for the same. Group General Manager (Engg.), Phone No.: 911-4122290

**भारतीय रिजर्व बैंक**  
**RESERVE BANK OF INDIA**  
[www.rbi.org.in](http://www.rbi.org.in)

Azadi Ka Amrit Mahotsav

**AUCTION OF STATE GOVERNMENT SECURITIES**

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of **₹ 218,050 crore** (Face Value).

Sr. No.	State/UT	Amount to be raised (₹ cr)	Additional borrowing (Greenshoe) option (₹ cr)	Tenure (in years)	Type of auction
1	Andhra Pradesh	1,000	-	11	Yield based
		1,000	-	15	Yield based
2	Assam	1,000	-	10	Yield based
3	Haryana	500	-	4	Yield based
		500	500	10	Yield based
4	Jammu & Kashmir	800	-	12	Yield based
5	Kerala	500	-	26	Yield based
6	Maharashtra	3,000	-	5	Yield based
		3,000	-	7	Yield based
7	Nagaland	250	-	10	Yield based
8	Rajasthan	500	500	10	Yield based
		1,000	-	Reissuance of 7.82% Rajasthan SGS 2032 issued on November 02, 2022	Price based
9	Tamil Nadu	3,000	-	10	Yield based
10	Uttar Pradesh	2,000	-	10	Yield based
	<b>Total</b>	<b>18,050</b>			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **May 23, 2023 (Tuesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (<https://rbiretaildirect.org.in>). For further details please refer to RBI press release dated **May 19, 2023 (Friday)** on RBI website [www.rbi.org.in](http://www.rbi.org.in).

**"Don't get cheated by E-mails/SMSs/Calls promising you money"**

**AMJ LAND HOLDINGS LIMITED**  
CIN: L21012MH1964PLC013058  
Registered Office : Thergaon, Pune - 411 033. Tel.: 020-30613333  
Fax: 020-30613388 E-mail: [admin@amjland.com](mailto:admin@amjland.com)  
Website: [www.amjland.com](http://www.amjland.com)

**STATEMENT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31<sup>ST</sup> 2023**

(Rs. in lakhs, unless otherwise stated)

Sr. No.	Particulars	Consolidated results				
		Quarter ended		Year ended		
		31.03.2023 (Audited)	31.12.2022 (Unaudited)	31.03.2022 (Audited)	31.03.2023 (Audited)	31.03.2022 (Audited)
1	Total Income from operations	1,343.01	533.99	1,500.04	3,534.20	2,869.48
2	Net Profit/(Loss) for the period (before tax and share of profit of associates, joint venture)	270.83	40.30	813.85	1,010.52	1,247.07
3	Net Profit/(Loss) for the period (before tax and after share of profit of associates, joint venture accounted using equity method)	278.17	47.84	820.22	1,052.33	1,205.49
4	Net Profit/(Loss) for the period after Tax	166.13	30.79	587.23	708.93	900.82
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	(794.18)	784.80	828.20	553.97	2,325.65
6	Reserves (other equity excluding revaluation reserve)	-	-	-	10,659.33	10,051.36
7	Equity Share Capital	820.00	820.00	820.00	820.00	820.00
8	Earning per Equity share : Basic and Diluted (Rs.)	0.38	0.07	1.41	1.66	2.16

- Notes:
- A Dividend for the year ended 31<sup>st</sup> March, 2023 at the rate of Re. 0.20 per Equity share of Rs. 2/- each amounting to Rs. 82 lacs is recommended by the Board of Directors in their meeting held on 20<sup>th</sup> May 2023, subject to approval of the shareholders at the ensuing Annual General Meeting.
  - The above financial results were reviewed and recommended by the Audit Committee and taken on record by the Board of Directors at their meeting held on May 20, 2023.
  - The Statutory Auditors have carried out the audit for the year ended March 31, 2023. Figures for the quarter ended March 31, 2023 and March 31, 2022 are the balancing figures between the audited figures in respect of the full financial year and published year to date figures up to the third quarter of the respective financial year.
  - This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
  - Standalone Financial information

Particulars	Quarter ended			Year ended	
	31.03.2023 (Audited)	31.12.2022 (Unaudited)	31.03.2022 (Audited)	31.03.2023 (Audited)	31.03.2022 (Audited)
Total Income from operations	263.91	117.00	301.06	890.17	742.38
Net Profit/(Loss) for the period before tax	142.15	19.71	679.23	698.76	947.62
Net Profit/(Loss) for the period after Tax	149.65	22.17	571.04	651.23	837.75

6 The consolidated financial results include results of:-

Name	Relationship
AMJ Land Developers (formerly Pudumjee -G:Corp Developers)	Subsidiary Entity
AMJ Realty Limited	Wholly Owned Subsidiary Company
3P Land Holdings Limited	Associate Company
Biodegradable Products India Limited	Associate Company

- The above is an extract of the detailed format of financial results for the quarter and year ended 31<sup>st</sup> March, 2023 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015. The full format of these financial results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com)) and the Company's web site ([www.amjland.com](http://www.amjland.com)).
- The figures for the previous period have been recast/regrouped and corrected wherever necessary to conform to current period's presentations.

For and on behalf of the Board  
Sd/-  
**Arunkumar M. Jatia**  
Chairman

Place: Pune  
Date: May 20, 2023

**PUDUMJEE PAPER PRODUCTS LIMITED**  
Regd. Office : Thergaon, Pune - 411033.  
Tel.: 020 - 40773333, E-mail: [sk@pudumjee.com](mailto:sk@pudumjee.com)  
Website: [www.pudumjee.com](http://www.pudumjee.com), CIN: L21098PN2015PLC153717

**STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>ST</sup> MARCH 2023**

(Rs in Lakhs, unless otherwise stated)

Sr. No.	Particulars	Quarter Ended			Year Ended	
		31-Mar-23	31-Dec-22	31-Mar-22	31-Mar-23	31-Mar-22
		Audited	Unaudited	Audited	Audited	Audited
1	Total Income from operations	18,271	18,187	17,658	75,868	55,526
2	Net Profit/(Loss) for the period (Before Tax and Exceptional items)	1,444	1,714	1,615	7,967	5,968
3	Net Profit/(Loss) for the period Before Tax (after Exceptional items)	1,444	1,714	247	7,967	4,600
4	Net Profit/(Loss) for the period after Tax (after Exceptional items)	1,075	1,277	190	5,940	3,453
5	Total comprehensive income for the period [comprising profit for the period and other comprehensive income (after tax)]	1,127	1,259	98	5,903	3,505
6	Equity Share Capital	950	950	950	950	950
7	Other equity excluding Revaluation Reserves as per balance sheet				38,749	33,320
8	Earning per Equity share : Basic and Diluted (Rs.)	1.13	1.34	0.20	6.26	3.64

- Notes:
- A Dividend for the year ended 31<sup>st</sup> March, 2023 at the rate of Re. 0.50 per Equity share of Re. 1/- each amounting to Rs. 474.75 lacs is recommended by the Board of Directors in their meeting held on 20<sup>th</sup> May 2023, subject to approval of the shareholders at the ensuing Annual General Meeting.
  - The above financial results were reviewed and recommended by the Audit Committee and taken on record by the Board of Directors at their meeting held on 20<sup>th</sup> May 2023.
  - The Statutory Auditors have carried out the audit for the year ended March 31, 2023. Figures for the quarter ended March 31, 2023 and March 31, 2022 are the balancing figures between audited figures in respect of the full financial year and published year to date figures up to the third quarter of the respective financial year.
  - This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
  - The Company is not 'Large Corporate' as on 31<sup>st</sup> March, 2023 as per criteria provided in SEBI circular dated 26-11-2018
  - The figures for previous period have been recast and regrouped wherever necessary to conform to current period's presentations.
  - The above is an extract of the detailed format of Financial results for the quarter and year ended 31<sup>st</sup> March, 2023 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015. The full format of these financial results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com)) and the Company's web site ([www.pudumjee.com](http://www.pudumjee.com)).

For and on behalf of  
The Board Of Directors,  
Arunkumar M. Jatia  
Executive Chairman

Place : Pune  
Date : 20<sup>th</sup> May 2023

\* Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent. All owner (registered or unregistered) of equity shares of the Target Company (except Acquirers and the Sellers of the Target Company) are eligible to participate in the offer anytime before the closure of the Offer.

**VIII. PROCEDURE FOR TENDERING THE SHARES**

- All the Public Shareholders holding the shares in dematerialized form are eligible to participate in this Open Offer at any time during the period from Offer Opening Date and Offer Closing Date ("Tendering Period") for this Open Offer. Please refer to paragraph (L) below for details in relation to tendering of Offer Shares held in physical form.
- Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e., the date falling on the 10th Working Day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Open Offer. Accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.
- The Public Shareholders who tender their Equity Shares in this Offer shall ensure that the Equity Shares are fully paid up and are free from all liens, charges and encumbrances. The Acquirers shall acquire the Equity Shares that are validly tendered and accepted in this Offer, together with all rights attached thereto, including the rights to dividends, bonuses and rights offers declared thereon in accordance with the applicable law and the terms set out in the PA, this DPS and the Letter of Offer.
- The Public Shareholders may also download the Letter of Offer from SEBI's website or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares and their folio number, DP identity-client identity, current address and contact details.
- In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Equity Shares agreed to be acquired in this Offer, the Acquirers shall accept those Equity Shares validly tendered by such Public Shareholders on a proportionate basis in consultation with the Manager to the Offer.
- The Open Offer will be implemented by the Acquirers through stock exchange mechanism made available by the Stock Exchanges in the form of separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 issued by SEBI and as amended vide SEBI circular CFD/DCR/II/CIR/P/2016/131 dated December 9, 2016 as amended from time to time, and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offer. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism will be available in the Letter of offer which shall also be made available on the website of SEBI - [www.sebi.gov.in](http://www.sebi.gov.in)
- BSE Limited shall be the Designated Stock Exchange for the purpose of tendering shares in the Open Offer.

(H) The Acquirers have appointed Buying Broker for the Open Offer through whom the purchases and the settlement of the Open Offer shall be made during the tendering period. The contact details of the Buying Broker are as mentioned below:

**Name: Giriraj Stock Broking Private Limited**  
**Address:** 4 Fairlie Place, HMP House, Suite no - 421A, Kolkata - 700001  
**Contact Person:** Mr. Vinay Jajodia  
**Tel.:** 033 - 40054519/17  
**E-mail ID:** [girirajstock@yahoo.com](mailto:girirajstock@yahoo.com)  
**Investor Grievance Email ID:** [investors.giriraj@yahoo.com](mailto:investors.giriraj@yahoo.com)  
**SEBI Reg. No.:** INZ000212638

- All the shareholders who desire to tender their shares under the open Offer would have to intimate their respective stock broker (Selling Broker) during the normal trading hours of the secondary market during tendering period.
  - Separate Acquisition window will be provided by the BSE Limited to facilitate placing of sell orders. The Selling Broker can enter orders for dematerialized shares. Before placing the bid, the concerned Public Shareholder/Selling Broker would be required to transfer the tendered Equity Shares to the special account of Indian Clearing Corporation Limited ("Clearing Corporation"), by using the settlement number and the procedure prescribed by the Clearing Corporation.
  - The cumulative quantity tendered shall be made available on BSE's website i.e., [www.bseindia.com](http://www.bseindia.com), throughout the trading session at specific intervals during the Tendering Period.
  - As per the provisions of Regulation 40(1) of the Listing Regulations and SEBI's press release dated December 03, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well as eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.
  - Equity Shares should not be submitted/ tendered to the Manager, the Acquirers or the Target Company
- IX.** The detailed procedure for tendering the shares in the Open Offer will be available in the Letter of Offer that would be mailed to the shareholders of the Target Company as on the identified date and which shall also be made available on the website of SEBI - [www.sebi.gov.in](http://www.sebi.gov.in)
- X. OTHER INFORMATION**
- (A) The Acquirers jointly and severally accept the responsibility for the information contained in the Public Announcement and in this Detailed Public Statement and also for the obligations of the Acquirers laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof.

(B) The information pertaining to the Target Company contained in the PA or this DPS or the Letter of Offer or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or provided by the Target Company or publicly available sources, which have not been independently verified by the Acquirers or the Manager. The Acquirers does not accept any responsibility with respect to any information provided in the PA or this DPS or the Letter of Offer pertaining to the Target Company.

(C) Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers have appointed GYR Capital Advisors Private Limited, Ahmedabad as Manager to the Offer and the Manager to the Offer issues this Detailed Public Statement on behalf of the Acquirers.

(D) The Acquirers have appointed Bigshare Services Private Limited as the Registrar to the Offer having its registered office at E-3 Ansa Industrial Estate saki Vihar Road, Sakinaka, Mumbai MH 400072 IN and branch office at Office No. S6-2, 6th Floor, Pinnacle Business Park, Nextto Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai - 400 093, Maharashtra; Contact Person: Mr. Ajay Sangle; Phone: 022 6263 8200; E-mail ID: [openoffer@bigshareonline.com](mailto:openoffer@bigshareonline.com) and [investor@bigshareonline.com](mailto:investor@bigshareonline.com); Website: [www.bigshareonline.com](http://www.bigshareonline.com); SEBI Reg. No.: INR000001385

(E) In this DPS, any discrepancy in any table between the total and sums of the amount listed are due to rounding off and/or regrouping.

(F) This Detailed Public Statement would also be available at SEBI's website i.e. [www.sebi.gov.in](http://www.sebi.gov.in)

**THIS DETAILED PUBLIC STATEMENT ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS**

**GYR Capital Advisors**  
CLARITY | TRUST | GROWTH  
SEBI Registered Category 1 Merchant Broker

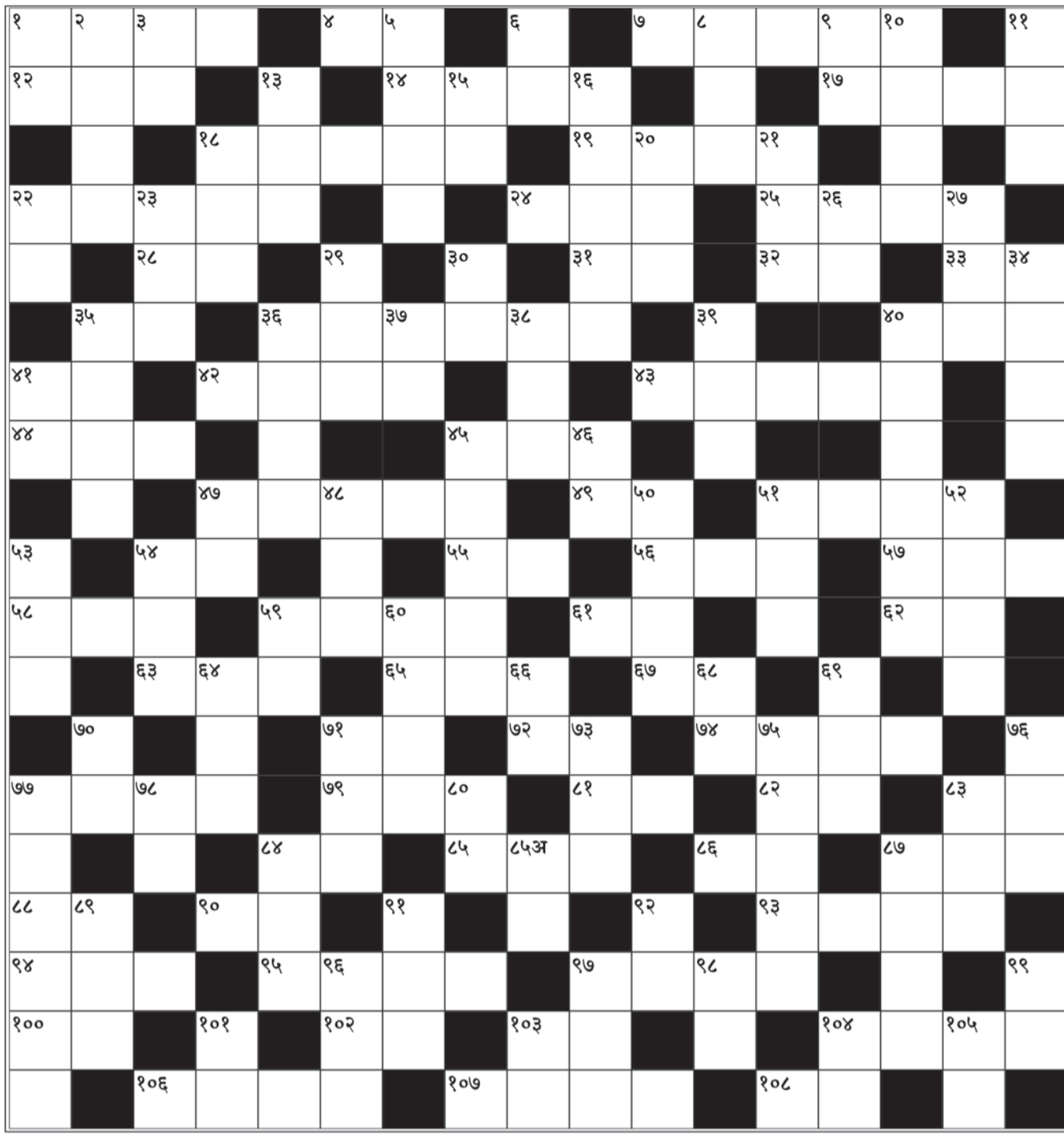
**GYR Capital Advisors Private Limited**  
(CIN No.: U67200GJ2017PTC096908)  
428, Gala Empire, Near J B Tower, Drive in Road, Thaltej, Ahmedabad, Gujarat - 380 054  
Tel No. : +91-8775564648  
Email: [info@gyrcapitaladvisors.com](mailto:info@gyrcapitaladvisors.com)  
Website: [www.gyrcapitaladvisors.com](http://www.gyrcapitaladvisors.com);  
Contact Person: Mr. Mohit Baid  
SEBI Reg. No.: INM0000128101

For and on behalf of the Acquirers:

# नवाकाळ शब्दकोडे-५४२

**आडवे शब्द** - १. शाश्वत ४. आदर ७. सूर्योदय १२. प्रभाव १४. चाफ्याची एक जात १७. दखल घ्यावी असे १८. दुबळा, अशक्त १९. कुटुंबप्रमुख २२. शुभलक्षणी घोडा २४. संशय, शंका २५. थोरवी, मोठेपणा २८. उत्सव ३१. रक्तवाहिनी ३२. मनुष्य जन्म, पुरुष ३३. टिकाव ३५. चित्र, फोटो ३६. कृपादृष्टी ४०. अर्जुनाचे धनुष्य ४१. विद्यार्थी ४२. चुलीमागचा ओटा ४३. पिंपळावर राहणारे ब्राह्मणाचे भूत ४४. पळून गेलेला ४५. वृक्ष ४७. पत्रिका पाहून जास्तीत जास्त जुळणारे गुण ४९. अवस्था ५१. नेहमीचेच, ठरलेले ५४. तोरा ५५. खडा ५६. चिंता ५७. अनिश्चितता, शंका ५८. छाया ५९. राजपुत्राची आजी ६१. पोलिसी गणवेश ६२. श्वसनासाठी आवश्यक ६३. कमळ ६५. छोट्या जलप्रवासाचे कामचलाऊ साधन ६७. साफल्य ७१. आरोपीला मागितलेला खुलासा ७२. चुलता ७४. अनामिकेच्या जवळचे बोट ७७. शेणाने जमीन लिपून घेणे ७९. वर देणारी देवता ८१. पारंपारिक महाराष्ट्रीय दागिन्यातील गळाबंद दागिन्याचा प्रकार ८२. सरशी ८३. सर्व बाजूंनी पाण्याने वेढलेली भूमी ८४. जमीन ८५. कमळ, मुलांचे एक नाव ८६. इच्छा ८७. मेंढा ८८. हंडा, मोठे भांडे ९०. चकित ९३. इथपर्यंत ९४. न्याहारीचा दक्षिणी पदार्थ, आंबोळी ९५. उतरती कळा ९७. हुरळणे, भारावणे १००. वाईट सवय १०२. मारला गेलेला १०३. मध्यस्थी १०४. खेदजनक १०६. फलंदाजाने एकाच चेंडूवर मिळवलेल्या सहा धावा १०७. फार वापरात नसलेली लांबची वाट १०८. पोषाख

**उभे शब्द** - १. संगणक/मोबाईलमधला अति छोटा व महत्त्वाचा भाग २. नाटकाचे स्टेज ३. चौर, भेग ५. नकली ६. भांडे जोरात आपटल्याने त्यावर उमटणारा खळगा ८. मऊ कापूस भरलेली बैठकीची गादी ९. फुलाची पाकळी १०. कर्नाटकातील लोकनृत्य ११. भार्या, पत्नी १३. छत असलेली बैलगाडी, सारवट १५. अवस्था १६. किरफायतशीर १८. हित २०. विष २१. प्रणाम २२. खुत्रस २३. कुशल २६. माळ, कंठा २७. त्वरा, धाई २९. सवाण, सुवासिनी ३०. चांगले ३४. आच्छादन ३५. इतिहासात मस्तानीचे वडील ३६. दिव्यांचा एक प्रकार ३७. आवड, स्वारस्य ३८. मेघ, घन, ढग ३९. द्विज, विप्र ४०. मुलीच्या



पालकांची संमती नसताना केलेला विवाह ४१. मुद्रा, प्रभाव ४५. अपमान ४६. पाय, चरण, हुद्दा ४७. एअरगनमधली छोटी गोळी ४८. कमळ, मुलींचे एक नाव ५०. सरकारी ५१. सतत होणारी तीव्र वेदना ५२. दयावान ५३. आराम ५४. खानदानी ५९. वन, जंगल ६०. तालेवार, उच्चभू ६४. लेखन ६६. उपासमार ६८. वर्ष ६९. मौज, बहार ७०. चिंता, काळजी ७१. मुलींचा पती ७३. शिंपल्यातील सजीव ७५. जेरीस येणे ७६. वरवरचा, कृतक ७७. देवाला मदतीसाठी विनंती करणे ७८. देवाला सोडलेला बैल, सांड ८०. खळगा ८३. न भिणारा ८४. फालतू ८५. फाटके, जुनाट, मोडकळीस आलेले ८७. इतकेच ८९. तण ९१. धाव ९२. या झाडापासून विड्यातला कात मिळतो ९६. हंगाम, फुलारा ९७. भावनाप्रधान ९८. रुष्ट, नाराज ९९. उद्दिष्ट १०१. साहेबी पादत्राणे १०३. दुर्ग, किछा १०४. घद्याला कोरड पडणे १०५. अशुद्ध रक्तवाहिनी

**नवाकाळ कोडे क्रमांक ५४१ चे उत्तर**  
**आडवे शब्द** : १. असीम ३. धनको ७. कलियुग १०. काजवा ११. बळीचा बकरा १४. गारटा १६. दात ठेवणे १८. कूल १९. लूटमार २०. चारा २१. थोपवणे २२. ढाल २३. आरुघ्य २४. दर्या २५. बापडा २६. कण २७. डालगे २९. भाव ३०. साखरपुडा ३३. समय ३४. नाट ३५. आमराई ३७. सकाम ३९. चिकार ४०. पावटा ४१. शाब्द ४२. नट ४३. महालकरी ४६. नभ ४७. अन्य ४८. शेव ४९. पाताका ५०. वाट ५१. गबाळ ५२. विकल ५३. मार्ग ५४. कसर ५५. सुत ५६. वाटसरू ५८. पतवारी ६०. घपला ६१. लवकर ६२. पतकर ६३. कसा ६४. तसा ६६. टायर ६८. सरवारी ७१. शेणू ७२. चेहेरेपट्टी ७५. जर ७६. दरारा ७८. अपार ७९. शेरवानी ८२. कर्णीक ८३. तलखी ८५. सुदामा ८८. नवरा ९०. तर्क ९१. केवळ ९२. वन ९४. रोगट ९६. समसनाटी ९८. मणीकांचन योग ९९. पखालपार्वती १००. नाक **उभे शब्द** : २. सीमित ३. धडपणे ४. नवा ५. नळी ६. आंबटडाण ७. करार ८. युगायुगे ९. गर १०. कावराबावर ११. बलवत्तर १२. चालू १३. कमाल १५. टाम १६. दामोदर १७. ठेचा १८. कूप २१. थोडासा २३. आलय २६. कडाका २७. डामडोल २८. सटफट २९. भामटा ३१. खर्च ३२. पुसट ३४. नाका ३५. आवभगत ३६. ईशान्य ३८. ममता ३९. चिरी ४०. पान ४२. नवल ४४. हाकामारी ४५. कष्ट ४७. अडवावरचे पाणी ४८. शेकरू ४९. पर्यटन ५०. वासलत ५२. विसर ५४. कप ५५. सुज ५७. टक ५८. पतन ५९. वारस ६०. घसारा ६१. लय ६३. कवर ६५. सासरा ६६. टाणू ६७. केंपवात ६९. रजनी ७०. ईद ७१. शेजवान ७३. हरकट ७४. नीर ७७. राष्ट्र ७८. अकरा ७९. शेखी ८०. वाडवडील ८१. पदावतनी ८४. लवंग ८६. मानस ८७. वज्रटीप ८९. वर्गीणी ९३. जाच ९४. रोग ९५. टप ९६. सर्व ९७. नाना

## पिपूष गोयल यांच्या वरळी येथील घरावर संतप्त एनटीसी कामगार धडकणार

■ मुंबई - क्रमांक ६ ची जमीन डॉक्टर बाबासाहेब आंबेडकर यांच्या स्मारकासाठी देण्यात आली आहे. त्याच्या एकूण जमिनीपैकी ५० हजार चौ. मी. जमिनीच्या टीडीआर पोटीची सुमारे १२० कोटी रुपयांची रक्कम मुकतीच राज्य सरकारने एनटीसीला अदा केली आहे. तेव्हा केंद्र सरकारने आधी कामगारांच्या थकीत पगाराचे पैसे त्वरित द्यावेत, अशी मागणी कामगारांनी केली आहे. या प्रश्नावर सकारात्मक पाऊल उचलले नाही तर संतप्त कामगार केंद्रीय वस्त्रोद्योग मंत्री पिपूष गोयल यांच्या वरळी येथील निवासस्थानी जाऊन आपला रोष व्यक्त करणार आहेत.

## पालिकेला निधी मिळूनही शौचालयांची दुरुस्ती नाही

■ मुंबई - नियोजन समिती पालिका प्रशासनाला निधी गेल्या काही महिन्यांपूर्वी उपलब्ध करून दिला आहे. पालिकेने म्हाडाकडून सार्वजनिक शौचालय दुरुस्तीसाठी ताब्यात घेतले आहेत. मात्र प्रत्यक्ष कामाला अद्याप सुरुवात झालेली नाही, असे एच-पूर्व-पालिका कार्यालयातील सूत्राचे म्हणणे आहे.

## छत्तीसगडच्या आरोग्यमंत्र्यांचे ७०व्या वयात स्कायडायविंग

■ कॅनबेरा - स्वतः टी. एस. सिंहेदेव यांनी शेरार केला आहे. ऑस्ट्रेलिया दौऱ्यावर स्कायडायविंग करण्याची संधी मिळाली. हा एक विलक्षण अनुभव असल्याचे ट्विट टी. एस. सिंहेदेव यांनी केले आहे. या व्हिडिओमध्ये टी.एस. सिंहेदेव हजारा फूट उंचीवरून उडी मारल्यानंतर गाईडसोबत खाली येताना दिसतात. ते स्कायडायविंगचा प्रत्येक क्षण एन्जॉय करत असल्याचे पहायला मिळाले. टी. एस. सिंहेदेव हे सध्या ऑस्ट्रेलिया दौऱ्यावर आहेत. या दरम्यान ते स्कायडायविंग करतानाचा एक व्हिडिओ सोशल मीडियावर व्हायरल झाला. हा व्हिडिओ पोस्ट केली आहे. त्यात त्यांनी वाह महाराज साहेब! तुम्ही तर कमाल केलीत! तुमचा आत्मविश्वास असाच कायम ठेवा, असे ट्विट करत, त्यांना शुभेच्छा दिल्या आहेत. टी. एस. सिंहेदेव हे हेल्थ मिस्ट्रिस्सचा अभ्यास करण्यासाठी ऑस्ट्रेलियाला गेले आहेत. त्यांच्यासोबत राष्ट्रातील अनेक वरिष्ठ आरोग्य अधिकारीही यावेळी ऑस्ट्रेलियाला पोहोचले आहेत. येथे ते आरोग्य सेवेशी संबंधित ऑस्ट्रेलियन अधिकारी आणि योजनेशी संबंधित लोकांना भेटणार आहेत. त्याचबरोबर आरोग्य तज्ज्ञांशीही चर्चा करणार आहेत.

## व्हिडिओ सोशल मीडियावर व्हायरल

पोस्ट केली आहे. त्यात त्यांनी वाह महाराज साहेब! तुम्ही तर कमाल केलीत! तुमचा आत्मविश्वास असाच कायम ठेवा, असे ट्विट करत, त्यांना शुभेच्छा दिल्या आहेत. टी. एस. सिंहेदेव हे हेल्थ मिस्ट्रिस्सचा अभ्यास करण्यासाठी ऑस्ट्रेलियाला गेले आहेत. त्यांच्यासोबत राष्ट्रातील अनेक वरिष्ठ आरोग्य अधिकारीही यावेळी ऑस्ट्रेलियाला पोहोचले आहेत. येथे ते आरोग्य सेवेशी संबंधित ऑस्ट्रेलियन अधिकारी आणि योजनेशी संबंधित लोकांना भेटणार आहेत. त्याचबरोबर आरोग्य तज्ज्ञांशीही चर्चा करणार आहेत.

### बृहन्मुंबई महानगरपालिका

मु. अभि. (म. प्र.) विभाग

#### ई-निविदा सूचना

बृहन्मुंबई महानगरपालिका आयुक्त खााली ऑनलाईन निविदा आमंत्रित करीत आहेत. निविदा प्रत बृ.मुं.म.पा.वे पोर्टल (<http://www.mcgm.gov.in>) येथे "ई-प्रापण" विभागाअंतर्गत डाऊनलोड करता येतील.

अ. क्र.	कामाचे वर्णन	निविदा संदर्भ क्र.	ईएमडी रु.मध्ये	पडताळणी शुल्क रु.	निविदा देय दिनांक
१	माटुंगा पॅपिंग स्टेशन येथे ११ केल्वी/३.३ केल्वीच्या पॉवर केबल्स, एचटी स्वीच पिअर्स आणि ट्रान्सफॉर्मर्स बदलणे.	बोली क्र. ७२०००५२७६२	४२,०००/-	६,०००/- + १८% जीएसटी	०५.०६.२०२३ रोजी १६.०० वा.
२	वडाळा आणि माहिम पॅपिंग स्टेशन येथे ऑटोमेटेड मल्टीरेक स्क्रॅन्सचा पुरवठा, स्थापना, चाचणी आणि कार्यान्वयन आणि संबंधित कामे.	बोली क्र. ७२०००५२६५०	४,८५,०००/-	१५,०००/- + १८% जीएसटी	०५.०६.२०२३ रोजी १६.०० वा.
३	माटुंगा, माहिम आणि वडाळा पॅपिंग स्टेशन येथे सभ्य पंपस बदलून ह्याय पिट सबमर्सिबल प्रकारचे पंपस बसविणे.	बोली क्र. ७२०००५२७६४	१,२४,०००/-	१५,०००/- + १८% जीएसटी	०५.०६.२०२३ रोजी १६.०० वा.

अधिक तपशिलाकरिता [www.mcgm.gov.in](http://www.mcgm.gov.in) येथे लॉग ऑन व्हा.

सही/-  
(ए. एस. भुरके)  
कार्य. अभि. यांत्रिकी (मलनि:सारण) शहर-1

### मुंबई विद्यापीठ

(नॅक श्रेणी ए++ , सीजीपीए ३.६५ गुण )

#### दूर व मुक्त अध्ययन संस्था (आयडॉल)

डॉ. शंकर दयाळ शर्मा भवन, विद्यानगरी, कात्तीना, सांताक्रूझ (पूर्व), मुंबई ४०० ०९८

#### ऑनलाईन प्रवेशाची अधिसूचना २०२३-२०२४ (जुलै सत्र)

अभ्यासक्रम	वेळापत्रक
<ul style="list-style-type: none"> <li>प्रथम वर्ष: बी. ए., बी. कॉम. आणि बी. कॉम. (अकाउंटिंग अँड फायनान्स), बी. एससी (माहिती तंत्रज्ञान), बी. एससी. (संगणकशास्त्र)</li> <li>१९ मे, २०२३ ते ३० जून, २०२३</li> </ul>	<ul style="list-style-type: none"> <li>१९ मे, २०२३ ते ३० जून, २०२३</li> </ul>
<ul style="list-style-type: none"> <li>२. द्वितीय व तृतीय वर्ष: बी. ए., बी. कॉम., बी. कॉम. (अकाउंटिंग अँड फायनान्स) बी. एससी (माहिती तंत्रज्ञान) आणि बी. एससी. (संगणक शास्त्र)</li> <li>१९ मे, २०२३ ते ३० जून, २०२३</li> </ul>	<ul style="list-style-type: none"> <li>१९ मे, २०२३ ते ३० जून, २०२३</li> </ul>

एमएसएस आणि एमसीए (एमबीए) (प्रथम वर्ष) शुद्धीसाठी अधिसूचना प्रसिद्ध झाल्यानंतर प्रवेश परीक्षा केंद्र मुक्त करण्यात येतील.

आयडॉलची विभागीय केंद्रे आणि अध्ययन साहित्य केंद्र @ चर्चगेट, ठाणे, कल्याण, रत्नागिरी व सावंतवाडी (सिंधुदुर्ग) (उपकेंद्राचे सविस्तर पत्रे संकेतस्थळावर उपलब्ध आहेत)

आयडॉलची प्रादेशिक केंद्रे आहेत जिथे विद्यार्थ्यांचे समुपदेशन / मार्गदर्शन आणि अभ्यास साहित्याचे वितरण कार्यालयीन कामकाजाच्या दिवशी सकाळी १०.२० ते सायंकाळी ६.०० वाजेपर्यंत उपलब्ध असते. प्रस्तावित आयडॉल प्रादेशिक केंद्र : पालघर येथे लवकरच सुरु होईल.

अधिक माहितीसाठी संकेतस्थळ <https://mu.ac.in/distance-open-learning> or <https://idoloxa.digitaluniversity.ac/>

►► फक्त ऑनलाईन प्रवेशाच्या तांत्रिक अडचणीसाठी - ८९६५३७४९५  
 ►► फक्त ऑनलाईन प्रवेशाचे शुल्क भरताना येणाऱ्या अडचणीसाठी - 1Pay साठी : [dispute.pg@1pay.in](mailto:dispute.pg@1pay.in) / 9870017304 / Airpay साठी : [adol.support@airpay.com](mailto:adol.support@airpay.com)

दिनांक : १६ मे, २०२३  
 पीआरओ/आयडॉल/१/२०२३

सौभाग्यवत् प्रकाश ए. महानगर संघातक

● Email : [info@idol.mu.ac.in](mailto:info@idol.mu.ac.in) ● Facebook : <https://www.facebook.com/idol.mu.ac>  
 ● Twitter : [@idol\\_mu](https://twitter.com/idol_mu) ● Telegram : [https://t.me/IDOL\\_UoM](https://t.me/IDOL_UoM),  
 ● FM Radio : <https://play.google.com/store/apps/details?id=com.radio.must>  
 ● Youtube : <https://youtube.com/@idoluniversityofmumbai>

### कॉम ए जाहीर उद्घोषणा

(भारतीय नवदारी आणि दिवाळखोरीच्या मंडळ (कोर्पोरेट व्यवसायिकरिता दिवाळखोरी उदाय प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

#### बेल्गोना इस्टेट डेव्हलपर्स लिमिटेडच्या धनकांचे लक्ष वेधण्याकरिता संबंधित तपशील

क्र.	कोर्पोरेट धनकाराचे नाव व पत्ता	बेल्गोना इस्टेट डेव्हलपर्स लिमिटेड
१.	कोर्पोरेट धनकाराचे नाव व पत्ता	बेल्गोना इस्टेट डेव्हलपर्स लिमिटेड
२.	कोर्पोरेट धनकाराच्या उदाहरण दिनांक	१०.०१.२०१९
३.	प्राथमिकपणे या अंतर्गत कोर्पोरेट धनकाराची रकम/मालकीकरण झाले	आरओसी मुंबई
४.	कोर्पोरेट धनकाराच्या कोर्पोरेट अंकेतक क्रमांक/मालकीकरण दिनांक	U70200MH2007PLC166899
५.	कोर्पोरेट धनकाराच्या नोंदणीतून काढल्या जाणाऱ्या आणि प्रमुख कार्यालया (जर अस्तित्वात) पत्ता	नॉन-प्लेन कार्यालय: टेलर रुईकॉन्सल्टिंग कन्सा, एटेल इस्टेट रोड, वीरेश्वरी (पश्चिम), मुंबई नगर ४००१०२, महाराष्ट्र. कार्यालयीन कार्यालय: डि.डी. मीन, न्यू टाऊन, इलेक्ट्रॉनिक सिटी, वॉर्ल्ड टॉवर ४५, ४६, ४७, ४८, जागोजीवडी नगर सईत क्र. २५५, मुंबई, महाराष्ट्र. कार्यालयीन कार्यालय: तारुणा, बॅंगलूर, कर्नाटक
६.	कोर्पोरेट धनकाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	१९.०५.२०२३
७.	दिवाळखोरी उदाय प्रक्रिया परिसरामधील अंतिम दिनांक	१५.११.२०२३
८.	अंतरिम उदाय व्यवसायिकद्वारे तयार केलेल्या दिवाळखोरीच्या अंतिम दिनांक	IBBI/PA-001/IP-P01368/2018-2019/12131
९.	मंडळाचे नोंदणीतून काढण्याबाबत अंतरिम उदाय व्यवसायिकद्वारे पत्ता आणि ईमेल	पत्ता: ए.एम.सी. १०१, १०२, १०३, १०४, १०५, १०६, १०७, १०८, १०९, ११०, १११, ११२, ११३, ११४, ११५, ११६, ११७, ११८, ११९, १२०, १२१, १२२, १२३, १२४, १२५, १२६, १२७, १२८, १२९, १३०, १३१, १३२, १३३, १३४, १३५, १३६, १३७, १३८, १३९, १४०, १४१, १४२, १४३, १४४, १४५, १४६, १४७, १४८, १४९, १५०, १५१, १५२, १५३, १५४, १५५, १५६, १५७, १५८, १५९, १६०, १६१, १६२, १६३, १६४, १६५, १६६, १६७, १६८, १६९, १७०, १७१, १७२, १७३, १७४, १७५, १७६, १७७, १७८, १७९, १८०, १८१, १८२, १८३, १८४, १८५, १८६, १८७, १८८, १८९, १९०, १९१, १९२, १९३, १९४, १९५, १९६, १९७, १९८, १९९, २००, २०१, २०२, २०३, २०४, २०५, २०६, २०७, २०८, २०९, २१०, २११, २१२, २१३, २१४, २१५, २१६, २१७, २१८, २१९, २२०, २२१, २२२, २२३, २२४, २२५, २२६, २२७, २२८, २२९, २३०, २३१, २३२, २३३, २३४, २३५, २३६, २३७, २३८, २३९, २४०, २४१, २४२, २४३, २४४, २४५, २४६, २४७, २४८, २४९, २५०, २५१, २५२, २५३, २५४, २५५, २५६, २५७, २५८, २५९, २६०, २६१, २६२, २६३, २६४, २६५, २६६, २६७, २६८, २६९, २७०, २७१, २७२, २७३, २७४, २७५, २७६, २७७, २७८, २७९, २८०, २८१, २८२, २८३, २८४, २८५, २८६, २८७, २८८, २८९, २९०, २९१, २९२, २९३, २९४, २९५, २९६, २९७, २९८, २९९, ३००, ३०१, ३०२, ३०३, ३०४, ३०५, ३०६, ३०७, ३०८, ३०९, ३१०, ३११, ३१२, ३१३, ३१४, ३१५, ३१६, ३१७, ३१८, ३१९, ३२०, ३२१, ३२२, ३२३, ३२४, ३२५, ३२६, ३२७, ३२८, ३२९, ३३०, ३३१, ३३२, ३३३, ३३४, ३३५, ३३६, ३३७, ३३८, ३३९, ३४०, ३४१, ३४२, ३४३, ३४४, ३४५, ३४६, ३४७, ३४८, ३४९, ३५०, ३५१, ३५२, ३५३, ३५४, ३५५, ३५६, ३५७, ३५८, ३५९, ३६०, ३६१, ३६२, ३६३, ३६४, ३६५, ३६६, ३६७, ३६८, ३६९, ३७०, ३७१, ३७२, ३७३, ३७४, ३७५, ३७६, ३७७, ३७८, ३७९, ३८०, ३८१, ३८२, ३८३, ३८४, ३८५, ३८६, ३८७, ३८८, ३८९, ३९०, ३९१, ३९२, ३९३, ३९४, ३९५, ३९६, ३९७, ३९८, ३९९, ४००, ४०१, ४०२, ४०३, ४०४, ४०५, ४०६, ४०७, ४०८, ४०९, ४१०, ४११, ४१२, ४१३, ४१४, ४१५, ४१६, ४१७, ४१८, ४१९, ४२०, ४२१, ४२२, ४२३, ४२४, ४२५, ४२६, ४२७, ४२८, ४२९, ४३०, ४३१, ४३२, ४३३, ४३४, ४३५, ४३६, ४३७, ४३८, ४३९, ४४०, ४४१, ४४२, ४४३, ४४४, ४४५, ४४६, ४४७, ४४८, ४४९, ४५०, ४५१, ४५२, ४५३, ४५४, ४५५, ४५६, ४५७, ४५८, ४५९, ४६०, ४६१, ४६२, ४६३, ४६४, ४६५, ४६६, ४६७, ४६८, ४६९, ४७०, ४७१, ४७२, ४७३, ४७४, ४७५, ४७६, ४७७, ४७८, ४७९, ४८०, ४८१, ४८२, ४८३, ४८४, ४८५, ४८६, ४८७, ४८८, ४८९, ४९०, ४९१, ४९२, ४९३, ४९४, ४९५, ४९६, ४९७, ४९८, ४९९, ५००, ५०१, ५०२, ५०३, ५०४, ५०५, ५०६, ५०७, ५०८, ५०९, ५१०, ५११, ५१२, ५१३, ५१४, ५१५, ५१६, ५१७, ५१८, ५१९, ५२०, ५२१, ५२२, ५२३, ५२४, ५२५, ५२६, ५२७, ५२८, ५२९, ५३०, ५३१, ५३२, ५३३, ५३४, ५३५, ५३६, ५३७, ५३८, ५३९, ५४०, ५४१, ५४२, ५४३, ५४४, ५४५, ५४६, ५४७, ५४८, ५४९, ५५०, ५५१, ५५२, ५५३, ५५४, ५५५, ५५६, ५५७, ५५८, ५५९, ५६०, ५६१, ५६२, ५६३, ५६४, ५६५, ५६६, ५६७, ५६८, ५६९, ५७०, ५७१, ५७२, ५७३, ५७४, ५७५, ५७६, ५७७, ५७८, ५७९, ५८०, ५८१, ५८२, ५८३, ५८४, ५८५, ५८६, ५८७, ५८८, ५८९, ५९०, ५९१, ५९२, ५९३, ५९४, ५९५, ५९६, ५९७, ५९८, ५९९, ६००, ६०१, ६०२, ६०३, ६०४, ६०५, ६०६, ६०७, ६०८, ६०९, ६१०, ६११, ६१२, ६१३, ६१४, ६१५,